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**REPORT SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI IN THE MATTER OF ORIGINAL APPLICATION NO. 89 OF 2021 (SZ), THIRU.K.M.MUTHUSAMY GOUNDER VS THE MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE AND 5 OTHERS, AS PER ORDER DATED 23<sup>rd</sup> AUGUST, 2021.**

In the matter of Original application No. 89 of 2021, Thiru.K.M.Muthusamy Vs The Ministry Of Environment Forest And Climate Change and 5 Others the Hon'ble NGT (SZ) has passed an order dated 25.03.2021 to constitute a committee comprising of the following members namely (1) District Collector, Tiruppur District, (2) A Senior officer from the Hindu Religious and Charitable Endowment Department (HR&CE) of that area as deputed by its commissioner, Hindu Religious and Charitable Endowment Department (HR&CE) Chennai (3) The Divisional Forest Officer (DFO), Tiruppur Forest Division & (4) A Senior officer from the Tamil Nadu Pollution Control Board (TNPCB) as deputed by its Chairman to inspect the area in question and submit factual as well as action taken report if there is any violation found.

In this regard the Member Secretary Tamil Nadu Pollution Control Board Chennai vide Letter No.TNPCB/LAW/LA-III/NGT/008735/2021 Dated.21.04.2021 has nominated District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur North as Member of Joint Committee from the Tamil Nadu Pollution Control Board

The Committee has carried out the field inspection to the area which is a subject matter in O.A. No 89 of 2021 on 03.08. 2021 and subsequently inspected site on 09.08.2021. The report regarding Environmental damage caused due to Jallikattu was submitted before the Hon'ble National Green Tribunal, Southern Zone, Chennai by the Joint Committee on 17.08.2021.

Further the Hon'ble NGT (SZ), Chennai in its order dated 23<sup>rd</sup> August, 2021 has ordered the following

*"..... 9. The responsible officer who is representing the 6th respondent association is directed to file an affidavit that they will comply with the recommendations made by the Joint Committee appointed by this Tribunal.*

*10. In the mean time, the District Collector, Tiruppur District is also directed to assess the amount required for the purpose of carrying out the recommendations and file a report to that effect before this Tribunal, so that, this Tribunal can direct the 6th respondent to pay the amount or carry out the recommendations under the supervision of the District Collector and the State Pollution Control Board to their satisfaction.*

**11. The District Collector, Tiruppur District and the 6th respondent are directed to file the report and affidavit respectively on or before 31.08.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.”**

The District collector in his letter Na.Ka. 21341/2020/E4 dated 26.08.2021 has addressed the Project Director, DRDA, Tiruppur, Revenue Divisional Officer, Tiruppur, District Environmental Engineer, Tiruppur North, Assistant Director, Department of Geology and mining for necessary compliance.

The Assistant Director, Department of Geology and mining, Tiruppur vide his letter dated 27.08.2021 has submitted the details to Revenue Divisional Officer, Tiruppur for imposing the fine.

Based on the report of The Assistant Director, Department of Geology and mining, Tiruppur, The Revenue Divisional Officer, Tiruppur has calculated the fine amount of Rs.1,56,723 /- (One Lakh fifty Six thousand seven hundred twenty three rupees only) towards illegal mining of gravel in the mentioned area (copy Enclosed annexure -1).

The calculation details are as follows

1. The quantity of illegal Minerals mined – 682.5 Cubic Meter
2. As per Tamil Nadu Minor Mineral Concession Rules 1959 Rule 36A fine amount is as in the table

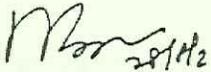
SL. No	Details	Quantity of illegal Mineral mined	Calculation	Amount in Rupees
1	Minerals cost Rs.160	682.5 M <sup>3</sup>	682.5 X 160	1,09,200/-
2	Seigniorage Cost Rs.33	682.5 M <sup>3</sup>	682.5 X 33	22,525/-
3	Fine Amount	-		25000/-
4	<b>Total</b>			<b>1,56,723/-</b>

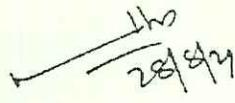
3. The president Alagumalai village Panchayat has informed that the cost incurred for cleaning of Solid Waste generated during Jallikattu is Rs.35,500/- only (Thirty five thousand five hundred only) bill copy enclosed..

The breakup for the total amount to be levied is as mentioned in the below table

Total fine amount calculated for illegal mining of minor mineral	Rs. 1,56,723/-
Total amount incurred towards cleaning of Solid Waste generated during Jallikattu by Alagumalai village Panchayat	Rs. 35,500/-
Total amount to be levied	<b>Rs.1,92,223/-</b>

It is most respectfully submitted, that the total amount of **Rs.1,92,223/-** (one Lakh Ninety Two Thousand Two Hundred Twenty Three rupees only) may be levied from the Alagumalai Jallikattu Bulls' Welfare Association.

  
District Environmental Engineer,  
TNPCB, Tiruppur North.

  
District Collector  
Tiruppur District

Annexure – I

Item No.12:

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No.89 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF:

K.M. Muthusamy Gounder,  
Tirupur South Taluk.

...Applicant(s)

*Versus*

The Ministry of Environment,  
Forests and Climate Change and Ors.

...Respondent(s)

Date of hearing: 23.08.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. Dr. K. SATYAGOPAL, EXPERT MEMBER

For Applicant(s):

Mr. K.S. Karthik Raja.

For Respondent(s):

Mrs. M. Sumathi for R1.

Dr. D. Shanmuganathan for R2, R4 & R5.

Mr. M.K. Subramanian for R6.

ORDER

1. The above case has been filed by the applicant alleging that the 6<sup>th</sup> respondent association had conducted Jallikattu function on 31.01.2021 in the property belonging to Arulmigu Muthukumara Bala Dhandayuthapani Temple in Alagumalai Village in a hillock spreading to an extent of 70 acres without obtaining necessary permission and thereby, caused damage to the property.
2. This Tribunal while admitting the matter, as per order dated 25.03.2021, appointed a Joint Committee to go into the question and directed them to submit a report and the case was originally posted to 10.05.2021 for that purpose. Thereafter, it was taken up on 21.06.2021 and again on 14.07.2021, and adjourned the case to 11.08.2021 for completion of pleadings and consideration of report. On 11.08.2021, it was adjourned to today by notification.
3. When the matter came up for hearing today through Video Conference, Mr. K.S. Karthik Raja represented the applicant. Mrs. M. Sumathi represented 1<sup>st</sup> respondent, Dr. D. Shanmuganathan represented respondents 2, 4 & 5 and Mr. M.K. Subramanian represented 6<sup>th</sup> respondent.

4. The Joint Committee has filed a report signed by the members with dated 10.08.2021 e-filed on 17.08.2021 and received on the same day which reads as follows:-

"JOINT REPORT OF THE INSPECTION TEAM  
SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, SOUTHERN ZONE, CHENNAI IN THE MATTER  
OF ORIGINAL APPLICATION NO.89 OF 2021 (SZ)  
THIRU.K.M.MUTHUSAMY GOUNDER VS THE MINISTRY  
OF ENVIRONMENT FOREST AND CLIMATE CHANGE AND  
5 OTHERS, AS PER ORDER DATED 25TH MARCH, 2021.

In the Matter of Original application No.89/2021, Thiru. K.M. Muthusamy Gounder Vs The Ministry of Environment Forest And Climate Change and 5 others the Hon'ble NGT(SZ) has passed an order dated 25.03.2021 to constitute a committee comprising of the following members namely (1) District Collector, Tiruppur District, (2) A Senior Officer from the Hindu Religious and Charitable Endowment Department (HR&CE) of that area as deputed by its commissioner, Hindu Religious and Charitable Endowment Department (HR&CE) Chennai (3) The Divisional Forest Officer (DFO), Tiruppur Forest Division & (4) A Senior officer from the Tamil Nadu Pollution Control Board (TNPCB) as deputed by its Chairman to inspect the area in question and submit factual as well as action taken report if there is any violation found.

In this regard the Member Secretary Tamil Nadu Pollution Control Board Chennai vide Letter No. TNPCB/LAW/LA-III/NGT/008735/2021 Dated.21.04.2021 has nominated District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur North as Member of Joint Committee from the Tamil Nadu Pollution Control Board

The Committee has carried out the field inspection to the area which is a subject matter in O.A. No 89 of 2021 on 03.08. 2021

and subsequently inspected site on 09.08.2021. The report regarding Environmental damage caused due to Jallikattu is submitted as below.

Alagumalai is a village panchayat in the Pongalur Panchayat Union in Tiruppur District of Tamil Nadu State. It is located 21 KM from District headquarters Tirupur, 8 KM from Pongalur. The Jallikattu event was organised by Alagumalai Jallikattu Bulls' Welfare Association on 31.01.2021.

The location was in the foot hills of the Alagumalai Muthukumarasamy Baladandayuthapani Temple in Alagumalai village, Tiruppur South Taluk, Tiruppur District. Nearly 860 Bulls were participated in the Alagumalai jallikattu event. The location of the Bull taming event was surrounded by Temple land in the East, in the west Koduvai to Nachipalayam Road, in the North Private dry Agri land and in the south Alagumalai Village Road.

1. During inspection it was noticed that presently the location was found clean and there is no solid waste found in that area.

2. In the Western side of the temple land Top soils / Gravels was found removed for a depth of about 1.0m to 1.8m. The view of the same is shown in the below photograph.

3. Traces of the bushes and thorns removed from and near Jallikattu event field are noticed.

4. It was informed by the local body that around 500Kg dung of Bulls generated during Jallikattu event was collected and the same was disposed as manure for agriculture purpose.

5. It was informed by the local body that around 200Kg of areca nut plates and paper cups used during the Jallikattu event were disposed by the local body.

6. It was informed by the local body that the waste generated from the temporary shops functioned during Jallikattu event were collected and disposed by the shop owners themselves.

6.1 It is further submitted that as per Form - "A" Register maintained by Revenue Department, the land belongs to Muthukumaraswami Malai temple, Hanumantharayan temple,

and subsequently inspected site on 09.08.2021. The report regarding Environmental damage caused due to Jallikattu is submitted as below.

Alagumalai is a village panchayat in the Pongalur Panchayat Union in Tiruppur District of Tamil Nadu State. It is located 21 KM from District headquarters Tirupur, 8 KM from Pongalur. The Jallikattu event was organised by Alagumalai Jallikattu Bulls' Welfare Association on 31.01.2021.

The location was in the foot hills of the Alagumalai Muthukumarasamy Baladaudayuthapani Temple in Alagumalai village, Tiruppur South Taluk, Tiruppur District. Nearly 860 Bulls were participated in the Alagumalai jallikattu event. The location of the Bull taming event was surrounded by Temple land in the East, in the west Koduwei to Nachipalayam Road, in the North Private dry Agri land and in the south Alagumalai Village Road.

1. During inspection it was noticed that presently the location was found clean and there is no solid waste found in that area.
2. In the Western side of the temple land Top soils / Gravels was found removed for a depth of about 1.0m to 1.8m. The view of the same is shown in the below photograph.
3. Traces of the bushes and thorns removed from and near Jallikattu event field are noticed.
4. It was informed by the local body that around 500Kg dung of Bulls generated during Jallikattu event was collected and the same was disposed as manure for agriculture purpose.
5. It was informed by the local body that around 200Kg of areca nut plates and paper cups used during the Jallikattu event were disposed by the local body.
6. It was informed by the local body that the waste generated from the temporary shops functioned during Jallikattu event were collected and disposed by the shop owners themselves.

6.1 It is further submitted that as per Form - "A" Register maintained by Revenue Department, the land belongs to Muthukumaraswami Malai temple, Hanumantharayan temple,

Pillaiyar temple, Iduban temple, Mandapam and Foot path, not mentioned as 'Forests'. During the joint inspection no such trees or Natural grown forests in this area except some thorny species. Hence, it is reveal that no such damage caused to the environment.

6.2 Further it is submitted that there is a scope for planting native species in that area to maintain the environment for which temple authority will maintain the green cover by planting native species.

7. The total area of the temple land in Survey No.32, is 70.40 acres classified as temple puramboke, within which in the western side, gravel was found to be removed for a depth of about 1M to 1.8M in the area of 52.6M X 9M X 6.3M and hence the topography has been altered in that area due to the physical changes made when levelling the land for the Jallikattu.

8. Small bushes and various unusable trees were cut down in the temple land (survey No: 32) and no medicinal plants or herbs were cut down in the area.

Based on the field inspection it is most respectfully submitted, that at present there is no significant damage caused to the environment due to Jallikattu event in the said locality.

1. However it is submitted that the cost of disposal of solid waste incurred by the local body may be recovered from the Alagumalai Jallikattu Bulls' Welfare Association.

2. The physical changes made in the temple land may be restored at the cost of the Alagumalai Jallikattu Bulls' Welfare Association, by filling the gravel and planting some trees suitable for the terrain."

5. The Tamil Nadu Pollution Control Board has filed their report dated 09.08.2021, e-filed on 10.08.2021 and received on 13.08.2021 more or less reproducing the joint committee report which reads as follows:-

"REPORT OF THE TAMIL NADU POLLUTION CONTROL BOARD SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI IN THE MATTER OF ORIGINAL APPLICATION NO.89 OF 2021 (SZ) THIRU.K.M.MUTHUSAMY GOUNDER VS THE MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE AND 5 OTHERS. AS PER ORDER DATED 25TH MARCH, 2021.

In the Matter of Original application No.89/2021, Thiru. K.M. Muthusamy Gounder Vs The Ministry of Environment Forest And Climate Change and 5 others the Hon'ble NGT (SZ) has passed an order dated 25.03.2021 to constitute a committee comprising of the following members namely (1) District Collector, Tiruppur District, (2) A Senior Officer from the Hindu Religious and Charitable Endowment Department (HR&CE) of that area as deputed by its commissioner, Hindu Religious and Charitable Endowment Department (HR&CE) Chennai (3) The Divisional Forest Officer (DFO), Tiruppur Forest Division &(4) A Senior officer from the Tamil Nadu Pollution Control Board (TNPCB) as deputed by its chairman to inspect the area in question and submit factual as well as action taken report if there is any violation found.

In this regard the Member Secretary, Tamil Nadu Pollution Control Board Chennai vide Letter No. TNPCB/LAIV/LA-III/NGT/008735/2021 Dated.21.04.2021 has nominated District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur North as Member of Joint Committee from the Tamil Nadu Pollution Control Board.

The Committee has carried out the field inspection to the area which is a subject matter in O.A. No 89 of 2021 on 03.08. 2021 and subsequently inspected site on 09.08.2021. The report regarding Environmental damage caused due to Jallikattu is submitted as below.

Alagumalai is a village panchayat in the Pongalur Panchayat Union in Tiruppur District of Tamil Nadu State. It is located 21 KM from District headquarters Tirupur, 8 KM from Pongalur. The Jallikattu event was organised by Alagumalai Jallikattu Bulls' Welfare Association on 31.01.2021.

The location was in the foot hills of the Alagumalai Muthukumarasamy Baladandayuthapani Temple in Alagumalai village, Tiruppur South Taluk, Tiruppur District. Nearly 860 Bulls were participated in the Alagumalai jallikattu event. The location of the Bull taming event was surrounded by Temple land in the East, in the west Koduvai to Nachipalayam Road, in the North Private dry Agri land and in the south Alagumalai Village Road.

1. During inspection it was noticed that presently the location was found clean and there is no solid waste found in that area.

2. In the Eastern side of the location Top soils / Gravels was found removed for a depth of about 0.5m to 2.0m in two stretches about 50m & 20 m. The view of the same is shown in the below photograph.

3. Traces of the bushes and thorns removed from and near Jallikattu event field are noticed.

4. It was informed by the local body that around 500Kg dung of Bulls generated during Jallikattu event was collected and the same was disposed as manure for agriculture purpose.

5. It was informed by the local body that around 200Kg of areca nut plates and paper cups used during the Jallikattu event were disposed by the local body.

6. It was informed by the local body that the waste generated from the temporary shops functioned during Jallikattu event were collected and disposed by the shop owners themselves.

Based on the field inspection it is most respectfully submitted, that at present there is no significant damage caused to the environment due to Jallikattu event in the said locality. However it is submitted that the cost of disposal of solid waste incurred by

*the local body may be recovered from the Alagumalai Jalikattu Bulls' Welfare Association."*

6. The 6<sup>th</sup> respondent has filed their reply affidavit with documents.
7. It is seen from the report that necessary permission has been granted by the District Collector, but in the conclusion portion, they have mentioned that certain things will have to be done by the committee, which conducted the function.
8. The learned counsel appearing for the 6<sup>th</sup> respondent submitted that they are prepared to comply with the recommendations made by the committee.
9. The responsible officer who is representing the 6<sup>th</sup> respondent association is directed to file an affidavit that they will comply with the recommendations made by the Joint Committee appointed by this Tribunal.
10. In the mean time, the District Collector, Tiruppur District is also directed to assess the amount required for the purpose of carrying out the recommendations and file a report to that effect before this Tribunal, so that, this Tribunal can direct the 6<sup>th</sup> respondent to pay the amount or carry out the recommendations under the supervision of the District Collector and the State Pollution Control Board to their satisfaction.

## Annexure – II

அனுப்புநர்

திரு. எம். ஜெகநாதன், M.Sc.,  
வருவாய் கோட்டாட்சியர்,  
திருப்பூர்.

பெறுநர்

மாவட்ட சுற்றுச்சூழல் பொறியாளர்,  
தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம்,  
திருப்பூர் வடக்கு.

ந.க. 194/2021/அ1

நாள் : 28.08.2021.

அய்யா,

பொருள்: ஜல்லிக்கட்டு - திருப்பூர் மாவட்டம் - திருப்பூர் தெற்கு வட்டம் -  
அலகுமலை கிராமம் - 31.01.2021 அன்று ஜல்லிக்கட்டு நிகழ்ச்சி  
நடைபெற்றது - தேசிய பசுமை தீர்ப்பாயம், சென்னை வழக்கு - மனு  
எண் 89/2021 தீர்ப்பு நாள் : 23.08.2021 - நடவடிக்கை  
மேற்கொள்ளுதல் - அறிக்கை அனுப்புதல் - தொடர்பாக.

பார்வை: 1. திருப்பூர் மாவட்ட ஆட்சியர் கடிதம். ந.க. 21341/2020/இ4 நாள் :  
26.08.2021.  
2. திருப்பூர், புவியியல் மற்றும் சுரங்கத்துறை துணை இயக்குநர், உதவி  
இயக்குநர் (பொ) கடிதம். ந.க. 1022/2021/கனிமம்/ நாள் :  
27.08.2021.

\*\*\*\*\*

பார்வை 1-ல் காணும் கடிதத்தில் திருப்பூர் மாவட்டம், திருப்பூர் தெற்கு வட்டம்,  
அலகுமலை கிராமம், புல எண் 32-ல் அனுமதியின்றி கிராவல் மண் எடுக்கப்பட்டது தொடர்பாக  
மேற்படி இடத்தினை கள ஆய்வு மேற்கொண்டு எடுக்கப்பட்டுள்ள கனிமத்தின் மதிப்பினை  
கணக்கீட்டும், மற்ற சேத மதிப்பினை கணக்கீட்டும் அறிக்கை அனுப்ப தெரிவிக்கப்பட்டதன்பேரில்,  
பார்வை 2-ன்படி திருப்பூர் புவியியல் மற்றும் சுரங்கத்துறை துணை இயக்குநர் பின்வருமாறு அறிக்கை  
அளித்துள்ளார்.

திருப்பூர் மாவட்டம், திருப்பூர் தெற்கு வட்டம், அலகுமலை கிராமம், புல எண் 32-ல்  
அனுமதியின்றி கிராவல் மண் எடுக்கப்பட்டது கண்டறியப்பட்டது தொடர்பாக 27.08.2021 அன்று  
திருப்பூர் தெற்கு வட்டாட்சியர், புவியியல் மற்றும் சுரங்கத்துறை உதவி புவியியலாளர், தனித்துணை  
வட்டாட்சியர் (கனிமம்), அலகுமலை கிராம நிர்வாக அலுவலர் ஆகியோரால் கள ஆய்வு  
மேற்கொள்ளப்பட்டு, மேற்படி நிலத்தினை தெற்கு அவினாசிபாளையம் உள்வட்ட அளவரால் அளவீடு  
செய்யப்பட்டதில், மேற்படி நிலத்திலிருந்து உரிய அனுமதியின்றி 682.5 கனமீட்டர் (சுமார் 75 லாரி  
லோடு) கிராவல் மண் எடுக்கப்பட்டுள்ளது தெரியவருகிறது.

எனவே, இவ்வினத்தில், 1959-ம் வருடத்திய தமிழ்நாடு சிறுகனிய சலுகை விதிகள்,  
விதி எண். 36-A மற்றும் 1957-ம் ஆண்டு கனிமம் மற்றும் சுரங்கம் (முறைப்படுத்தல் மற்றும்  
மேம்படுத்துதல்) சட்டம், பிரிவு 21 (5) -ன்படி நடவடிக்கை மேற்கொள்ளவும், மேலும், அரசாணை  
எண். 107, தொழில் (எம்.எம்.சி-2) துறை, நாள் : 06.07.2017-ன் படி ஒரு கன மீட்டர் கிராவல்  
மண்ணிற்குரிய கனிம மதிப்பு ரூபாய். 160/- என்பதும், அரசாணை எண். 183, தொழில் (எம்.எம்.ஈ-1)  
துறை நாள் : 28.12.2017-ன்படி ஒரு கன மீட்டர் கிராவல் மண்ணிற்கு உரிமத் தொகை (Seigniorage  
fee) ரூ. 33/- என்பதும் தெரிவிக்கப்பட்டுள்ளது.

-2-

இந்நேர்வில், மேற்படி நிலத்திலிருந்து உரிய அனுமதியின்றி 682.5 கனமீட்டர் கனிமம் வெட்டியெடுத்தமைக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி 36A -ன்படி கீழ்க்கண்டவாறு ரூ. 1,56,723/- ( ரூபாய் ஒரு இலட்சத்து ஐம்பத்தாறாயிரத்து எழுநூற்று இருபத்து மூன்று மட்டும் ) அபராதம் விதிக்கலாம் என்பதை தெரிவித்துக்கொள்கிறேன்.

1. கனிமம் மதிப்பு : 682.5 கன மீட்டர் X ரூ. 160/-	: ரூ. 1,09,200/-
2. Seigniorage தொகை 682.5 கன மீட்டர் X ரூ. 33/-	: ரூ. 22,523/-
3. அபராத தொகை	: ரூ. 25,000/-

மொத்தம் : ரூ. 1,56,723/-

இணைப்பு : பார்வை 2-ல் காணும் அறிக்கை.

ஓம்/-எம்.ஜெகநாதன்  
வருவாய் கோட்டாட்சியர்,  
திருப்பூர்.

நகல் : திருப்பூர் மாவட்ட ஆட்சியர் அவர்களுக்கு பணிநகலனுப்பப்படுகிறது.

/ உண்மை நகல் / உத்தரவுப்படி /

நேர்முக உதவியாளர்

28/08/21

அனுப்புநர்

திரு.கா.ரமேஷ், எம்.எஸ்.சி.,  
துணை இயக்குநர்,  
உதவி இயக்குநர்(பொ),  
புவியியல் மற்றும் சுரங்கத்துறை,  
திருப்பூர்.

பெறுநர்

வருவாய் கோட்டாட்சியர்,  
திருப்பூர்.

ந.க. 1022/2021/கனிமம் நாள்: 27.08.2021

அய்யா,

பொருள் : கனிமங்களும் சுரங்கங்களும் - சிறுகனிமம் - பசுமை தீர்ப்பாய உத்தரவு - திருப்பூர் மாவட்டம் - திருப்பூர் தெற்கு வட்டம் - அலகுமலை கிராமம் - புல எண். 32-ல் அனுமதியின்றி கிராவல் மண் வெட்டி எடுக்கப்பட்டது கண்டறியப்பட்டது - நடவடிக்கை கோருதல் - தொடர்பாக.

- பார்வை: 1. சென்னை தேசிய பசுமை தீர்ப்பாய வழக்கு மனு எண்.89/2021(S2) உத்தரவு நாள்:23.08.2021.
2. திருப்பூர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் கடிதம். ந.க.21341/2020/இ4, நாள்:26.08.2021.
3. இவ்வலுவலக உதவி புவியியலாளர் அவர்களின் புலத்தணிக்கை குறிப்பு. நாள்:27.08.2021.

பார்வை 2ல் காணும் மாவட்ட ஆட்சித் தலைவர் அவர்களின் கடிதத்தில் அறிவுறுத்தியதற்கிணங்க திருப்பூர் மாவட்டம், திருப்பூர் தெற்கு வட்டம், அலகுமலை கிராமம், புல எண். 32-ல் அனுமதியின்றி கிராவல் எடுக்கப்பட்டது கண்டறியப்பட்டது தொடர்பாக, இன்று 27.08.2021 திருப்பூர் தெற்கு வட்டாட்சியர், புவியியல் மற்றும் சுரங்கத்துறை உதவி புவியியலாளர், தனித்துணை வட்டாட்சியர் (கனிமம்), அலகுமலை கிராம நிர்வாக அலுவலர் ஆகியோர்களால் கள ஆய்வு மேற்கொள்ளப்பட்டு, மேற்படி நிலத்தினை தெற்கு அவினாசி பானையம் உள்வட்ட அளவரால் அளவீடு செய்யப்பட்டதில், மேற்படி நிலத்திலிருந்து உரிய அனுமதியின்றி 682.5 கனமீட்டர் (சுமார் 75 லாரி லோடு) கிராவல் மண் எடுக்கப்பட்டுள்ளது தெரிய வருகிறது.

எனவே, இவ்வினத்தில், 1959-ம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், விதி எண். 36-A மற்றும் 1957-ஆண்டு கனிமம் மற்றும் சுரங்கம் (முறைப்படுத்தல் மற்றும் மேம்படுத்துதல்) சட்டம், பிரிவு 21 (5)-ன்படி நடவடிக்கை மேற்கொண்டு, மாவட்ட ஆட்சியருக்கு அறிக்கை அனுப்பி வைக்குமாறு கேட்டுக் கொள்ளப்படுகிறது. மேலும், அரசாணை எண். 107, தொழில் (எம்.எம்.சி-2) துறை, நாள்: 06.07.2017-ன் படி ஒரு கனமீட்டர் கிராவல் மண்ணிற்குரிய கனிம மதிப்பு ரூபாய். 160/- என்பதும், அரசாணை எண்.

183, தொழில் (எம்.எம்.எ-1) துறை நாள்: 28.12.2017-ன்படி ஒரு கனமீட்டர் கிராவல் மண்ணிற்கு உரிமத் தொகை (Seigniorage fee) ரூ. 33/- என்பதும் தெரிவிக்கப்படுகிறது.

இணைப்பு: 1. அரசாணைகளின் நகல்.  
2. உள்வட்ட அளவர் வரைபடம்.

  
துணை இயக்குநர்/  
உதவி இயக்குநர்(பொ),  
புலியியல் மற்றும் சுரங்கத்துறை,  
திருப்பூர்.

நகல்: மாவட்ட ஆட்சித்தலைவர், திருப்பூர் அவர்களுக்கு தகவலுக்காக  
பணிநிதனுப்பப்படுகிறது.

நகல்: வட்டாட்சியர், திருப்பூர் தெற்கு.



**ABSTRACT**

Geology and Minerals – Tamil Nadu Minor Mineral Concession Rules, 1959 amended to collect the cost of the minerals used for bonafide purposes apart from Seigniorage fee – Cost of the minerals fixed for the future concessions – Orders - Issued.

**Industries (MMC.2) Department**

107

Dated:06.07.2017

சென்னை - ஆனி 22,

திருவள்ளூர் ஆண்டு -2048

Read:

G.O. (Ms) No. 168, Industries (MMC.2) Department,  
Dated: 18.09.2012.

G.O. (D) No. 89, Industries (MMC.2) Department,  
Dated: 02.07.2013.

G.O. (D) No. 12, Industries (MMC.2) Department,  
Dated: 01.02.2014.

G.O.(D)No.137, Industries (MMC.2) Department,  
Dated: 10.09.2014.

G.O. (D) No. 214, Industries (MMC.2) Department,  
Dated: 03.11.2015.

G.O. (D) No. 27, Industries (MMC.2) Department,  
Dated: 24.02.2017.

From the Commissioner of Geology and Mining Letter  
Rc.No.10197/MM6/2012, Dated: 19.05.2017.

\*\*\*\*\*

In the Government order first read above, the Government has amended the Tamil Nadu Minor Mineral Concession Rules, 1959 so as to enable the Government to collect the cost of the mineral along with seigniorage fee in order to avoid misuse of the concessions extended for bonafide public purposes under the said rule. Further, a Committee was constituted consisting of the Commissioner of Geology and Mining, the Chief Engineer (PWD) and the Chief Engineer (Highways) to arrive the cost of the minerals at quarry site and recommend the same to the Government so as to include the cost of the minerals in the future concessions to be extended to user Departments under the said Rules.

2. In the Government Orders second to fifth read above, Government fixed the cost of minerals for the years 2012-2013, 2013-2014, 2014-2015 and 2015-2016 respectively.

3. In the Government Order sixth read above, the Government fixed the cost of minerals for the year 2016-2017 as follows:

Sl. No.	Name of the Minor Mineral	Cost of the Mineral (Per cu.m.) (in Rs.)	Cost of the Mineral (per load of 6 cu.m.) (in Rs.)
(1)	(2)	(3)	(4)
1	Rough Stone (Only Raw Material)	325.00	1950.00
2	Gravel	137.00	822.00
3	Earth / Savudu	81.00	486.00

4. In the letter seventh read above, the Commissioner of Geology and Mining has informed that the Committee consisting of the Commissioner of Geology and Mining, the Joint Chief Engineer (Irrigation), PWD, WRO and Superintending Engineer, Construction & Maintenance, Highways Department constituted under rule 7 of the Tamil Nadu Minor Mineral Concession Act, 1959 has suggested the following rates as the cost of minor minerals excluding seigniorage fee at the quarry sites for the year 2017-2018:

Sl. No.	Name of the Minor Mineral	Cost of the Mineral (Per cu.m.)	Cost of the Mineral (Per Load of 6 cu.m.)
(1)	(2)	(3)	(4)
1.	Rough Stone (Only Raw Material)	371.00	2226.00
2.	Gravel	154.00	924.00
3.	Earth / Savudu	91.00	546.00

5. The Government carefully examined the recommendations of the Committee and the proposal of the Commissioner of Geology and Mining has decided to increase the rates of the minerals at 15% over and above the rates fixed for the year 2016-2017 in the Government Order sixth read above and also rounding them to next higher ten rupees.

Accordingly, the Government fix the following rates as the cost of minerals excluding seigniorage fee at the quarry site for the year 2017-2018 under the leases to be granted in the year 2017-2018 under the Tamil Nadu Minor Mineral Concession Rules, 1959:

Sl. No.	Name of the Minor Mineral	Cost of the Mineral (Per cu.m.)	Cost of the Mineral (Per Load of 6 cu.m.)
		(3)	(4)
1.	Rough Stone (Only Raw Material)	380.00	2280.00
2.	Gravel	160.00	960.00
3.	Earth / Savudu	100.00	600.00

The rates fixed by the Government at para 6 above shall take effect from 01.04.2017.

This order issues with the concurrence of Finance(Industries) Department vide its U.O. No.28955/2017, Dated 06.06.2017.

(BY ORDER OF THE GOVERNOR)

ATULYA MISRA  
PRINCIPAL SECRETARY TO GOVERNMENT

Additional Chief Secretary to Government,  
Roadways and Minor Ports Department,  
Secretariat, Chennai-9.

Principal Secretary to Government,  
Public Works Department, Secretariat, Chennai-9.

Chief Engineer,  
Public Works Department, Chepauk, Chennai-5.

Chief Engineer,  
Roadways Department, Chepauk, Chennai-5.

Commissioner of Geology and Mining,  
Chennai-32.

The District Collectors (through Commissioner of Geology and Mining).

Copy to:

Hon'ble Minister (Industries), Chennai-9.

Finance (Industries) Department, Chennai-9.

Industries (OP.II) Department, Chennai-9.

// Forwarded / By order //

119  
SECTION OFFICER  
11/7/2017



TAMIL NADU  
GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 417]

CHENNAI, THURSDAY, DECEMBER 28, 2017  
Margazhi 13, Hevilambi, Thiruvalluvar Aandu-2048

Part III—Section 1(a)

General statutory Rules, Notifications, Orders, Regulations, etc.,  
Issued by Secretariat Departments.

NOTIFICATIONS BY GOVERNMENT

INDUSTRIES DEPARTMENT

AMENDMENTS TO THE TAMIL NADU MINOR MINERAL CONCESSION RULES, 1959

[G.O. Ms. No. 103, Industries (MME.1), 28th December 2017.  
மாண்பு 13, தொழிலகம், திருவள்ளூர் ஆண்டு-2048.]

No. SRO A-60(a)/2017.

In exercise of the powers conferred by sub-sections (1) and (1-A) of Section 15 of the Mines and Minerals (Regulation and Development) Act, 1957 (Central Act 67 of 1957), the Governor of Tamil Nadu hereby makes the following amendments to the Tamil Nadu Minor Mineral Concession Rules, 1959.

AMENDMENTS

In the said Rules,-

(1) in rule 8, in sub-rule (6), in clause (c), in sub-clause (i), for the expression "which is payable at 10% of the lease amount or five thousand rupees whichever is greater", the expression "which is payable at twenty per cent of the lease amount or ten thousand rupees whichever is greater" shall be substituted;

(2) in rule 8-A, in sub-rule (9), in clause (b), for the expression "shall deposit as security ten per cent of the bid / tender amount for which the lease has been granted by the State Government or Rs. 20,000/- (Rupees twenty thousand only) whichever is higher", the expression "shall deposit as security twenty per cent of the bid / tender amount for which the lease has been granted by the State Government or Rs.40,000/- (Rupees forty thousand only) whichever is higher" shall be substituted;

(3) in rule 8-C, in sub-rule (5), in clause (b), for the expression "demand draft for a sum of Rs. 20,000/- (Rupees twenty thousand only)", the expression "demand draft for a sum of Rs. 40,000/- (Rupees forty thousand only)" shall be substituted;

(4) in rule 19-A,-

(i) in sub-rule (4), for the expression "a sum of Rs. 5,000/- (Rupees five thousand only)", the expression "a sum of Rs.10,000/- (Rupees ten thousand only)" shall be substituted;

(ii) in sub-rule (14), in clause (ii), for the expression "a sum of Rs. 20,000/- (Rupees twenty thousand only)", the expression "a sum of Rs. 40,000/- (Rupees forty thousand only)" shall be substituted;

[ 1 ]

III-1(a) Ex. (417)

(5) In rule 22, for the expression "The amount of deposit shall not ordinarily exceed Rs.5,000", the expression "The amount of deposit shall not ordinarily exceed Rs.10,000/- (Rupees ten thousand only)" shall be substituted;

(6) for Appendix II, the following Appendix shall be substituted, namely:-

"APPENDIX-II

A. RATE OF SEIGNIORAGE FEE

<i>Serial Number</i>	<i>Name of the Minor Mineral</i>	<i>Rate of Seigniorage Fee per cubic metre (in Rupees)</i>
(1)	(2)	(3)
1	Building and road construction stones other than granite	46.00
	(a) Rough stones including Khandas and boulders	
	(b) Size reduced (broken or crushed) materials including metal jelly, ballast, millstone and hand chakras; and	59.00
	(c) Laterites.	33.00
2	GRANITE	
	(a) Black granite	3,859.00
	(b) Red, Pink, Grey, Green, White or other coloured or multi coloured granites or any other rock suitable for use as ornamental and decorative stones.	2,321.00
3	Ordinary Sand	120.00
4	Earth and turf for raising bunds or filling purposes and ordinary clay including silt, brick, earth and tile clay that can be used for brick and tile manufacture and other potteries.	26.00
5	Limestone, Limeshell and Kankar that can be used in kilns for manufacture of lime required for use as building materials.	130.00
6	Pebbles and nodules of chalcedony, quartzite, flint, etc.	195.00
7	Steatite and other stones for use to make household utensils and carving.	52.00
8	All other minor minerals not herein specified.	30% (Thirty per cent of the local market value of the mineral at pit mouth)

B. RATE OF AREA ASSESSMENT

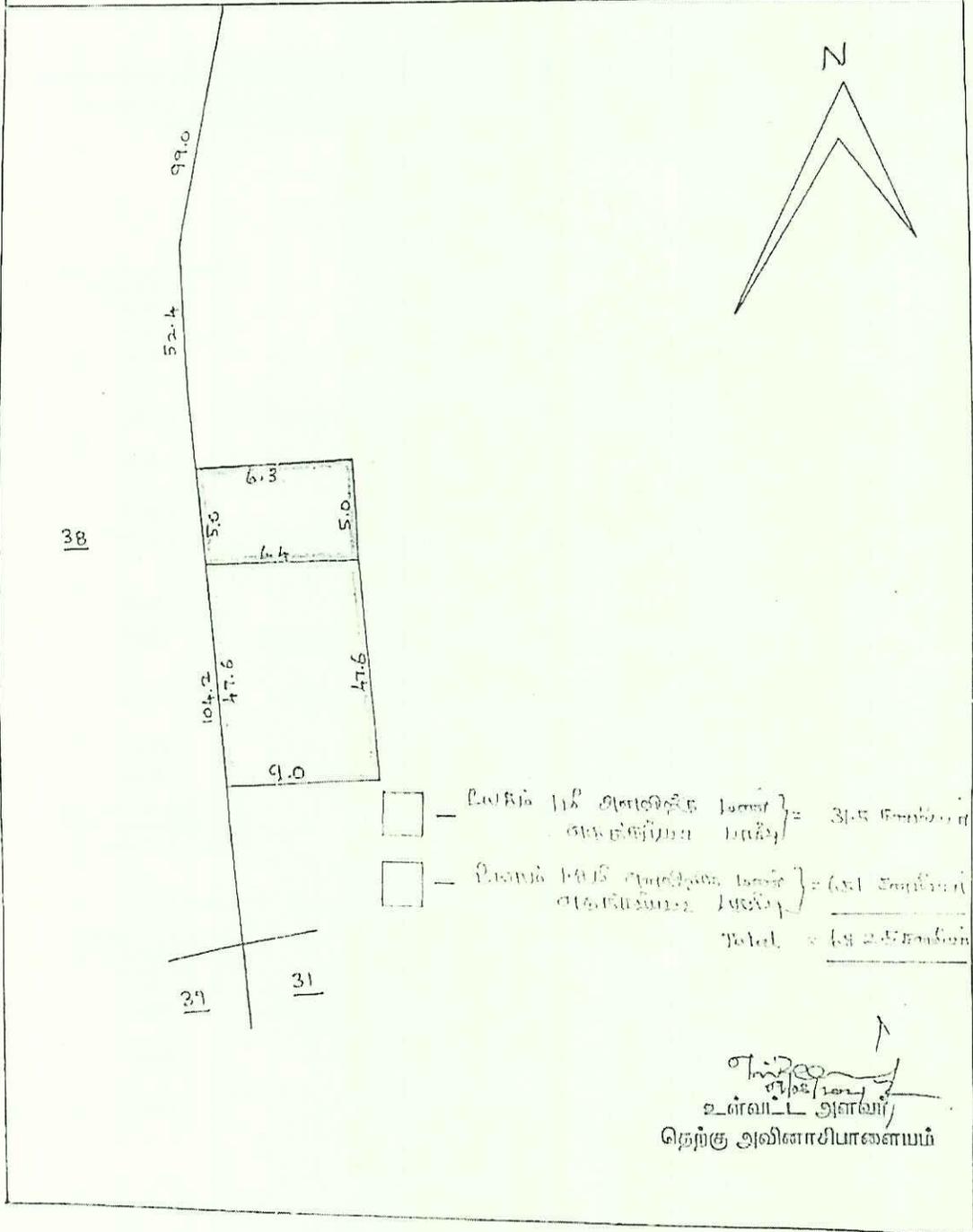
<i>Serial Number</i>	<i>Name of the Minor Mineral</i>	<i>Rate of area assessment per hectare per annum (in Rupees)</i>
(1)	(2)	(3)
1	For minerals specified in Sl.Nos.1 and 3 to 7 under the heading "A. Seigniorage Fee".	150.00
2	For minerals specified in Sl. No.2 under the heading "A. Seigniorage Fee".	300.00
3	For all other minor minerals not herein specified.	150.00

புறக்கோட்டை : திருச்சூர்

பெயர் : சிவசுப்பிரமணியன்

பெயர் : திருச்சூர் தெற்கு

அளவு : 32



**Annexure - III**

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 Type: JPEG Image  
 Size: 57.3 KB  
 Dimension: 780 x 1040 pixels

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**ANDAVAR  
 CRANE & EARTH MOVERS**

Avinashipalayam, Koduvai Pongalur

No 081

**LABOUR BILL**

Date 3.2.2021

To Mrs. Sankaranthi, Madhavand Project  
 (Sankaranthi, Madhavand Project, Koduvai Pongalur)

No	Date	Particulars	Total Hour	Rate per Hour	Amount
		Iron 20 wood 1000g Rising	20	100	15000
		Labour BURN Dinner MANI MUG	25	500	12500
					27500

For ANDAVAR CRANE & EARTH MOVERS

*(Signature)*

